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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 189/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2018**

Name of the Company: Mazda Agencies through POA
(Mr. Nimish Desai)
V/s.
Hemant Plastics & Chemicals Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	JAIMIN R. DAVE	ADV.	RESPONDENT	<u>J.R. Dave</u>
2.				

ORDER

None present for Operational Creditor/Petitioner. Learned Advocate Mr. Jaimin Dave present for Respondent.

No representation for operational creditor.

Learned Counsel appearing for the Corporate Debtor represented that settlement talks are going on.

List the matter on 20.02.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 8th day of February, 2018.